

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G. M. BANATWALLA: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Mr. Chitta Basu.

श्री मनीराम बागड़ी (हिमार) :
उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न
है, माटाडोर ...

MR. DEPUTY-SPEAKER: This will not go on record.

MR. CHITTA BASU: Nothing else will go on record.

श्री मनो राम बागड़ी : ... **

SHRI RAM JETHMALANI (Bombay north-West): Kindly agree to look into the complaint.

MR. DEPUTY-SPEAKER: That will be looked into. But he could have put it in writing. Everybody raising every problem like this without notice is not good. He could have sent a letter to the office.

श्री मनो राम बागड़ी : यहां न रखें ।

MR. DEPUTY-SPEAKER: That will be looked into.

Mr. Chitta Basu.

12.32 hrs.

BOMBAY PREVENTION OF BEGGING
(DELHI AMENDMENT) BILL*

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill

to amend the Bombay Prevention of Begging Act, 1959, as extended to the Union territory of Delhi.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Bombay Prevention of Begging Act, 1959, as extended to the Union territory of Delhi."

The motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill.

DELHI RENT CONTROL (AMEND-
MENT) BILL*

(Amendment of section 14, etc.)

SHRI G. M. BANATWALLA (Ponnani): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958."

The motion was adopted.

SHRI G. M. BANATWALLA: Sir, I introduce the Bill.

15.33 hrs.

CAPITAL PUNISHMENT (FOR SABO-
TAGE AND HIJACKING) BILL*

SHRI B. V. DESAI (Raichur): Sir, I beg to move for leave to introduce a Bill to provide for capital punishment for sabotage in essential services and for hijacking of aeroplanes.

**Not recorded.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for capital punishment for sabotage in essential services and for hijacking of aeroplanes."

The motion was adopted.

SHRI B. V. DESAI: Sir, I introduce the Bill.

— — —

SPECIAL EDUCATIONAL FACILITIES (FOR CHILDREN OF INTER-CASTE OF INTER-RELIGION MARRIED PARENTS) BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada): Sir, I beg to move for leave to introduce a Bill to provide for special educational facilities to children of parents contracting inter-caste or inter-religion marriage.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for special educational facilities to children of parents contracting inter-caste or inter-religion marriage."

The motion was adopted.

SHRIMATI VIDYA CHENNUPATI: Sir, I introduce the Bill.

15.34 hrs.

— — —

CONSTITUTION (AMENDMENT) BILL

(Insertion of new part XA)

SHRI ANANDA PATHAK (Darjeeling): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ANANDA PATHAK: Sir, I introduce the Bill.

— — —

LOKPAL BILL*

SHRI RAM JETHMALANI (Bombay North-West): Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against public persons and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against public persons and for matters connected therewith."

The motion was adopted.

SHRI RAM JETHMALANI: Sir, I introduce* the Bill.

15.35 hrs.

— — —

PROMOTION OF A CASTELESS AND RELIGIONLESS SOCIETY BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada): I beg to move for leave to introduce a Bill to provide for the promotion of a casteless and religionless society in India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the promotion of a

*Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 9-7-82.

*Introduced with the Recommendations of the President.